

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2452**

TO BE ANSWERED ON THE 22ND MARCH, 2023/ CHAITRA 1, 1945 (SAKA)

**RESOLVING ISSUES BETWEEN THE STATES OF ANDHRA PRADESH AND
TELANGANA**

2452 SHRI KANAKAMEDALA RAVINDRA KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the assets/liabilities that are yet to be resolved/settled between the States of Andhra Pradesh and Telangana pursuant to the enactment of A.P. Reorganisation Act, 2014;

(b) the details of the steps/measures that has been taken by Government to resolve/settle the issues till now since the passage of A.P. Reorganization Act, 2014; and

(c) the details of the tentative time frame by which all the issues pending will be settled/resolved?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c): A large Number of provision of Andhra Pradesh Reorganisation (APR) Act, 2014 have been implemented and the remaining provisions of the APR Act, 2014 are at various stages of implementation. Some of the provisions relating to infrastructure projects and educational institutions have long gestation period for which a time period of ten years has been prescribed in the Act.

The Ministry of Home Affairs reviews the progress of implementation of the various provisions of the Act from time to time with Ministries/Departments concerned as well as representatives of Government of Andhra Pradesh and Government of Telangana. So far, 30 such review meetings have been held.

The approach of the Central Government has consistently been that bilateral issues can be resolved only with the cooperation of the State Government concerned and that the Central Government acts only as facilitator for amicable settlement of the disputes in a spirit of mutual accommodation and understanding.
